

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No. 362/2003
in
OA No. 2525/2003

New Delhi, this the 4th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (J)

K. Kunhikrishnan

Deputy Director General

..Review applicant

Versus

The Secretary,
Ministry of Information and Broadcasting,
Government of India,
Shastri Bhawan,
New Delhi & Ors. Resp

... Respondents

ORDER (BY CIRCULATION)

Justice V.S. Aggarwal, Chairman -

Applicant had filed OA No. 2525/2003. At the preliminary hearing, the same was dismissed keeping in view the advertisement that had appeared. The applicant's grievance was that he should have been considered for appointment to the post of Director General, AIR and Doordarshan.

2. The applicant seeks review of the said order contending that it was wrongly held that the application was pre-mature and that the applicant has represented to the respondents pointing out the findings of this Tribunal but has not received any communication.

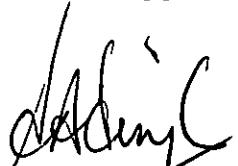
3. Review would only be permissible if there is any error apparent on the face of the record.

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4. This Tribunal had dismissed the application holding that the officers of the Senior Grade of Broadcasting (Programme) Service with three years' service are to be considered along with other applicants. If the applicant fulfills the qualifications, necessarily he could be considered. His apprehension, therefore, was totally unfounded.

5. As regards the conduct of the respondents in not responding to the representation, it is not a ground for reviewing the order as this has nothing to do with the review of the findings already arrived at.

6. We are of the considered opinion that there is no ground to review the order passed. Resultantly, Review Application must fail and is dismissed.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

/na/